

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No.87 of 1993

Date of Decision: 29.7.1993

Chandra Sekhar Parida Applicant(s)

VERSUS

Union of India & Others Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? *Ans*
2. Whether it be circulated to all the Benches of of the Central Administrative Tribunals or not ? *Ans*

MEMBER (ADMINISTRATIVE)

29.7.93

VICE-CHAIRMAN

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

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Chandra Sekhar Parida Applicant

VERSUS

For the applicant: M/s. K.K. Swain,
S.B. Jena,
S.K. Das
A.K. Gurup
Advocates

For the Respondents Mr. Ashok Mishra,
Sr. Standing Counsel
(Central Government)

C O R A M:

THE HONOURABLE MR. K. P. ACHARYA, VICE-CHAIRMAN

AND

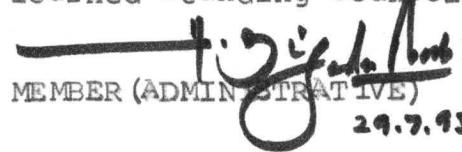
THE HONOURABLE MR. H. RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN, In this application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner prays to quash Annexure-4 and to direct the opposite parties not to disturb the petitioner from the post of IRM N 1st Sub Division as he was duly selected by the opposite parties till the regular selection is made.

2. The petitioner is at present working as Inspector, Railway Mail Service (N) 1st Sub Division, Cuttack. The petitioner had to undergo a test. The petitioner has turned out unsuccessful. Therefore, this application is not pressed. Hence this case is disposed of as not pressed. No costs.

3. This order is passed after hearing Mr.S.B.Jena,
learned counsel for the petitioner and Mr.Ashok Mishra,
learned Standing Counsel.



MEMBER (ADMINISTRATIVE)

29.7.93

leg. and S.M.P.
29.7.93.

VICE-CHAIRMAN

Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 29.7.1993/ B.K.Sahoo